

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 414
IA/2395/ND/2024 in IB/649/ND/2023

IN THE MATTER OF:

Bank of Maharashtra	...	Applicant
Versus		
Binod Kumar Jain	...	Respondent

Under Section 95(1) of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 08.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP	: Mr. Gautam Singhal, Mr. Rajat Chaudhary, Ms. Aastha Vishnoi, Advs.
For the Respondent	: Ms. Gargi Mukhopadhyay, proxy-Counsel

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel for the RP is present through video-conferencing. Proxy-Counsel for the respondent is present physically and seeks some time to file reply to the report filed by the Resolution Professional. Ten days' time is granted for filing reply to the Resolution Professional's Report. Let this matter be posted to 31.07.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)